


(iv) notice shall be given to the concerned Registrar (LLP) under which it was originally registered and shall require that objections, if any to be made by such concerned Registrar of Companies (LLP) to the Registrar, shall be made within a period of twenty-one days from the date of such notice, failing which it shall be presumed that they have no objection and the notice shall disclose the purpose and substance of matters in relation to objections.

(iv) in case of the registration of Limited Liability Partnership into a company under these rules, a declaration by the said Limited Liability Partnership that it has filed all documents which are required to be filed under the Liability Partnership Act with the Registrar (LLP) and the declaration shall be attached with **Form No. URC. 1;**

(v) a statement of proceedings, if any, by or against the Limited Liability Partnership which are pending in any court or any other Authority shall be attached with **Form No. URC. 1**

<p><b>FORM NO. URC-1</b>  <i>[Pursuant to rule 21.1 of The Companies Rules, 2013 read with section 366 of The Companies Act, 2013]</i></p>	 सत्यमेव जयते	<p><b>Application by a company for registration under section 366</b></p>
<p>Form language <input type="radio"/> English <input type="radio"/> Hindi          Refer the instruction kit for filing the form.</p>		
<p>1. (a) *SRN of Form 2.1 <input type="text"/> <span style="float: right; background-color: #d4edda; padding: 2px;">Pre-fill</span></p> <p>(b) Registration number (if any) <input type="text"/></p>		
<p>2. (a) *Type of entity <input type="text"/>          Specify 'others' <input type="text"/></p> <p>(b) *Name of the entity <input type="text"/></p> <p>(c) *Number of members in the entity <input type="text"/> as on the date of application</p> <p>(d) Name of the proposed company <input type="text"/></p>		

3. (a) Category of the proposed company   
(b) \*Whether liability of the members of the company is limited by any Act of Parliament  
other than Companies Act     Yes  No

4. (a) \*Date of instrument constituting the entity   
(DD/MM/YYYY)  
(b) \*Description of the instrument

5. (a) Number of shares taken up to date  
Equity   
Preference   
(b) Amount paid on each share  
Equity   
Preference

6. (a) Date of passing resolution for declaring the amount of guarantee   
(b) Particulars of guarantee taken up by each member

7. \*Date of general meeting passing the resolution assenting to registration with limit   
(DD/MM/YYYY)

8. \*Particulars of passing special resolution and the place of general meeting

9. \*Total amount of the property (whether movable or immovable including actionable claims)

10. \*Whether any suit or legal proceedings taken by, or pending against the entity, or any public officer or member thereof     Yes     No  
If Yes, give brief details

11. (i) \*Whether entity has any secured debt outstanding as on the date of application  
 Yes     No  
(ii) \*Mention the total outstanding amount

### Attachments

#### List of attachments

1. \*Particulars of members/partners along with the details of shares held

Attach

- by them;
  - 2. \*Declaration of two or more directors verifying the particulars of all members/partners; Attach
  - 3. \*Affidavit from all the members/partners for dissolution of the entity; Attach
  - 4. \*Copy of the instrument constituting or regulating the entity; Attach
  - 5. \*Copy of certificate of registration of the entity; Attach
  - 6. \*Copy of Newspaper advertisement; Attach
  - 7. \*Certificate from a CA/CS/CWA certifying the compliance with all the provisions of Stamp Act, to the extent applicable; Attach
  - 8. Consent of majority of members; Attach
  - 9. Consent of at least three-fourth of members agreeing for registration under this part; Attach
  - 10. No objection certificate from the concerned Registrar of Firms or Registrar of Companies(LLP); Attach
  - 11. No objection certificate/Consent given by secured creditors; Attach
  - 12. Statement of accounts of the company, prepared not later than 6 days preceding the date of application duly certified by auditor; if applicable Attach
  - 13. Copy of the resolution declaring the amount of guarantee; Attach
  - 14. Optional attachment(s) (if any) Attach
- Remove Attachment

**Declaration**

I , a person named in the articles as a (Drop down – values: director/company secretary/manager) declares that all the requirements of The Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I am authorized by other promoters subscribing to the Memorandum of Association and Articles of Association and the first directors to give this declaration and to sign and submit this Form. It is further declared and verified that

- 1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the promoters subscribing to the Memorandum of Association and Articles of Association.
- 2. All the required attachments have been completely and legibly attached to this form.

**\*To be digitally signed by**  
 \*Designation

DSC Box

\* DIN of the director; DIN or PAN of the manager; or  
Membership number of company secretary

**Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement / certificate and punishment for false evidence respectively.**

For office use only:

eForm Service request number (SRN)

eForm filing date

(DD/MM/YYYY)

Digital signature of the authorising officer

This e-Form is hereby registered

Date of signing

(DD/MM/YYYY)

### Form No. URC-2

Advertisement giving notice about registration under Part I  
of Chapter XXI

*[Pursuant to section 374(b) of the companies Act, 2013 and  
rule 4(1) of the companies (Authorised to Register) Rules,  
2014]*

**1.** Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at ..... that ----- a partnership firm/LLP/Co-operative Society/Society/a business entity( delete what is not applicable) may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares, or as a company limited by guarantee or as an unlimited company (delete whichever is not applicable)

**2.** The principal objects of the company are as follows:

.....

.....

.....

**3.** A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at .....] [give the address here].

**4.** Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at (address) , within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this.....day of.....20.....

Name(s) of Applicant

1. \_\_\_\_\_

2. \_\_\_\_\_

File No. 01/35/2013 CL-V

(Renuka Kumar)  
Joint Secretary to the Govt of India